

CBI vs. Shri Naresh Kumar Gupta & Ors.  
CC No.249/19

18.07.2020

Present: Sh. B.K. Singh, Ld. Sr. PP for CBI.

Accused No. 1 Sh. Naresh Kumar Gupta, Accused No. 2 Mata Din Gupta, Accused No. 3 Sh. Rajesh Kumar Bhambi, Accused No. 4 Sh. Amit Dabas and Accused No. 5 Sh. Vilas Rao Godeshwar in person with Ld. Counsels Dr. A.K. Gautam and Sh. Harish Kumar Gautam.

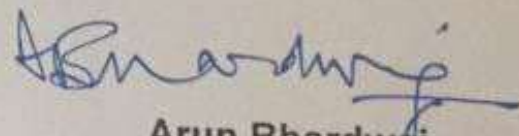
Accused No. 6 Ms. Vibhuti Thakur in person along with Sh. J.N. Patel, Ld. Counsel for Accused Nos. 6 and 7.

(Through VC using Cisco WebEx app)

The case is at the stage of arguments on Charge.

The Ld. Defence Counsels shall send soft copy of the applications seeking discharge of the accused to the Email ID of the Reader of the Court within two days. Thereafter, the case shall be taken up on 28.07.2020 at 12:30 pm.

Let a copy of this order be sent by whatsapp to Ld. Sr. PP for CBI, all the accused persons as well as their learned counsels.



Arun Bhardwaj  
Special Judge (PC Act) (CBI-5)  
Rouse Avenue District Court  
New Delhi/18.07. 2020

CBI Vs. Shri Sunny Kalra & Others.  
CC No. 246/19

18.07.2020

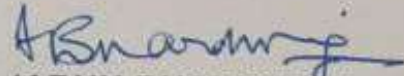
Present: None.

(Through VC using Cisco Webex App.)

File is taken up on receiving application for bail online moved on behalf of Sh. Puran Nath Juneja.

The application is filed by Ld. Counsel Sh. Hitender Kapoor. The vakalatnama is also filed along with the application.

This case is stated to be listed on 27.07.2020. Therefore, application shall be considered on the same date. A copy of same be sent to the Ld. Sr PP for CBI. Copy of order be sent by whatsapp to Ld. Counsel Sh. Hitender Kapoor and Ld.Sr. PP for CBI.



(ARUN BHARDWAJ)  
Special Judge (P.C. Act)(CBI-05)  
Rouse Avenue District Court,  
New Delhi/18.07.2020

CBI Vs. Smt. Aarti Kalra & Others.  
CC No. 164/2020

18.07.2020

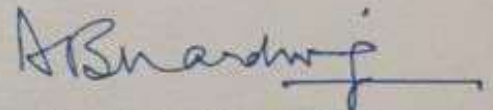
Present: None.

(Through VC using Cisco Webex App.)

The matter is taken up on filing of Bail Bond online by Accused No. 6 Sh. Harmeet Singh.

The surety of the accused has filed soft copy of FDR to show her solvency. The surety shall appear on the next date of hearing in the Court, if the lockdown is over by then and shall also file hard copy of FDR. In the meanwhile, a letter be sent to the Bank not to release the FDR without leave of the court.

Copy of order be sent by whatsapp to Sh. P.K. Bhardwaj, Ld. Counsel for the accused No. 6 Sh. Harmeet Singh.



(ARUN BHARDWAJ)  
Special Judge (P.C. Act)(CBI-05)  
Rouse Avenue District Court,  
New Delhi/18.07.2020